

Shri Tyagi: I require notice.

Shri Velayudhan: In view of the fact that there are divisions like Mahars and Mahrattas, will Government consider the caste of the Scheduled Castes also and give them a chance in this Academy?

Shri Tyagi: Not in the case of officers. In the case of other ranks, Scheduled Castes are being encouraged, whenever recruitment is made on the basis not of competition but of selection, by Recruiting Officers etc. They have been directed to encourage enrolment of Scheduled Castes.

Shri B. S. Murthy: Am I to understand by this that so far no Scheduled Caste candidates have been taken?

Mr. Deputy-Speaker: Next question.

RELIGIOUS INSTRUCTION

*1509. **Shri S. N. Das:** Will the Minister of Education be pleased to state:

(a) the number and names of the educational institutions, established under any endowment or trust, which requires that religious instruction shall be imparted in such institutions and the administration of which has been taken over by the Central Government; and

(b) the nature of religious instruction that is imparted in these institutions?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):
(a) Nil.

(b) Does not arise.

VISIT OF THE FRENCH SECRETARY OF STATE FOR AIR

*1510. **Shri Raghuramaiah:** Will the Minister of Defence be pleased to state the purpose of the visit of the French Secretary of State for Air, to India?

The Prime Minister (Shri Jawaharlal Nehru): The French Secretary of State for Air was invited by the Government of India to visit Delhi to discuss the further purchase of French aircraft for the Indian Air Force.

Shri Raghuramaiah: May I know whether we have any French aircraft in our Air Force and whether they have been considered satisfactory compared to other makes?

Shri Jawaharlal Nehru: We purchased some last year and they are considered very satisfactory.

Shri Jaipal Singh: Has this mission been successful so far as we are concerned?

Shri Jawaharlal Nehru: The new purchase?

Shri Jaipal Singh: The visit of the French Secretary of State for Air. Has his visit been successful as far as we are concerned?

Shri Jawaharlal Nehru: The matter has not been finalised thus far. Yet, it has been successful so far.

Shri K. G. Deshmukh: May I know whether there are any French nationals in our Air Force and, if so, what is their number?

Shri Jawaharlal Nehru: I have not come across anyone or heard of anyone.

Shri Joachim Alva: Do the French Military planes pass over India on their way to Indo-China for bombing, and did the French Air Secretary ask for permission to pass over India?

Mr. Deputy-Speaker: It has nothing to do with this question.

GRANTS-IN-AID FOR SCHEDULED TRIBES

*1511. **Shri Katham:** Will the Minister of Home Affairs be pleased to state what amount has been asked for by the West Bengal Government under Article 275 of the Constitution for the development of the Scheduled Tribes for 1954-55, and how much has been granted?

The Deputy Minister of Home Affairs (Shri Datar): The West Bengal Government have not asked for any amount so far. A sum of Rs. 12.50 lakhs has, however, been provisionally allotted to that Government.

Shri S. C. Samanta: May I know the procedure by which this sum will be spent?

Shri Datar: The procedure is that we ask the State Governments to send us schemes under different heads. The schemes are then examined and sanctioned.

Shrimati Renu Chakravartty: May I know whether the amount provided for the West Bengal Government for 1953-54 was taken fully by the West Bengal Government?

Shri Datar: Yes, it has been taken.

Shri Barman: Is it only for the coming year, 1954-55, that no sum has been asked for by the West Bengal Government, or is it that the West Bengal Government has not asked for any sum so far?

Shri Datar: The question relates only to 1954-55. In January we issued a circular and asked them to supply us information before the end of February, but still the reply has not been received. The moment it is received, the matter will be considered.

SOCIAL EDUCATION

*1512. **Th. Jugal Kishore Sinha:** Will the Minister of Education be pleased to place on the Table of the House a statement showing Government grants for each State in connection with social education specifying the amounts allotted and actually utilized in 1953-54?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): A statement is laid on the Table of the House. [See Appendix VI, annexure No. 19.]

ठाकूर युगल किशोर सिंह : अनुदान की सूची देखने से पता चलता है कि किसी राज्य को अधिक और किसी राज्य को कम अनुदान मिली है। क्या मैं इसका आश्चर्य जान सकता हूँ ?

Dr. M. M. Das: Allocations were made according to the schemes submitted by the State Governments.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि दिल्ली राज्य के कितने विद्यार्थियों को यह दी गयी है ?

Mr. Deputy-Speaker: We have nothing to do with *vidyarthi*.

Dr. M. M. Das: Some of the States did not apply for these grants in time and submit their schemes in time. I am afraid Delhi is one of them.

Shri N. M. Lingam: Apart from the grants sanctioned to State Governments, has the Centre directly sanctioned any scheme for the promotion of social education; and if so, what is that scheme?

مستتر آف ایجوکیشن اینڈ نیچرل

رسورسز اینڈ سائنٹیفک رسرچ (مولانا

آزاد) : اس اسکیم کا تعلق تو اسٹیٹ

گورنمنٹوں سے ہے - ڈائریکٹ اس سلسلہ

میں مدد نہیں دی جاتی -

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): This scheme concerns the State Governments. No direct assistance can be given in this connection.]

JAIL REFORMS

*1513. **Sardar Hukam Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether Dr. Reckless's lectures in the training course for jail officers at the Tata Institute of Social Sciences, Bombay, have been compiled by him and handed over to Government; and

(b) whether Dr. Reckless could complete the preparation of the intended handbook containing guiding principles of correctional administration for the use of jail officers?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). Yes Dr. Reckless has, however, combined the two in one volume entitled "Handbook of Practical Suggestions for the Treatment of Adult and Juvenile Offenders".